

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:774
ANSWERED ON:05.12.2003
NON-PAYMENT OF DEPOSITS BY COMPANIES
CHANDRA NATH SINGH

Will the Minister of FINANCE be pleased to state:

to reply given to Unstarred Question No. 4046 on March 23, 2001 regarding non payment of deposits by companies and state :

- (a) the present position in regard to refunding of the amount invested by general public in the remaining six defaulting companies, company-wise;
- (b) the particulars of the special officers appointed by the Reserve Bank of India on each of these default companies at present; and
- (c) the other concrete measures taken or proposed to be taken for ensuring early refund of due amount of general public as per Company Law Board`s order given in 1998 ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

- (a) to (c):- The information is being collected and, to the extent available, will be laid on the Table of the House.